

12.03 hrs.

Title: Combined discussion and voting on the Demand for supplementary grant for (Railways) for the year 2002-2003, Demands for excess grants (Railways) for the year 1999-2000 and the Resolution regarding approval of recommendations contained in the Fifth Report of Railway Convention Committee.

MR. SPEAKER: The House may take up combined discussion and voting on Supplementary Demand for Grant (Railways) for 2002-2003, Demands for Excess Grants (Railways) for 1999-2000 and Resolution regarding Railway Convention Committee, for which four hours have been allotted.

MR. SPEAKER: Motions moved:

"That the respective supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2003, in respect of the head of Demand entered in the second column thereof against Demand No.16. "

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 2000, in respect of the following demands entered in the second column thereof against Demand Nos. 2, 6 and 10."

MR. SPEAKER : Shri Prabodh Panda, who has tabled a Cut Motion to the Supplementary Demand for Grant (Railways) for 2002-2003, may now move his Cut Motion.

Shri Prabodh Pandaâ€”Not present.

The Minister may now move the Resolution.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): I beg to move:

"That this House approves the recommendations contained in Paragraphs 54, 55, 59, 60, 61, 64 and 65 of the Fifth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 26.02.2002."

MR. SPEAKER: As there are no speakers to participate in the discussion, I proceed further क्योंकि श्री प्रबोध पण्डा ने कट मोशन मूव नहीं किया है इसलिए मैं आगे बढ़ रहा हूँ।

...(व्यवधान)

MR. SPEAKER: I shall now put the Supplementary Demand for Grant (Railways) for 2002-2003 to the vote of the House.

The question is:

"That the respective supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2003, in respect of the head of Demand entered in the second column thereof against Demand No.16. "

The motion was adopted.

...(Interruptions)

MR. SPEAKER: I shall now put the Demands for Excess Grants (Railways) for 1999-2000 to vote.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 2000, in respect of the following demands entered in the second column thereof against Demand Nos. 2, 6 and 10."

The motion was adopted.

...(Interruptions)

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MR. SPEAKER: The hon. Minister of Railways has moved the Resolution for approval of recommendations contained in the Fifth Report of the Railway Convention Committee. I shall now put the Resolution to vote.

The question is:

"That this House approves the recommendations contained in Paragraphs 54, 55, 59, 60, 61, 64 and 65 of the Fifth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 26.02.2002."

The motion was adopted.

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